

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 228**  
**CP-116/ND/2022**

**IN THE MATTER OF:**  
**Fabcafe Foods Pvt. Ltd.**

... **Applicant/Petitioner**

**Under Section: 66(1) of Comp. Act**

**Order delivered on 15.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ, HON'BLE MEMBER (J)**  
**SH. SUBRATA KUMAR DASH, HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Ashutosh Gupta, Adv. Gaurav Rana and Adv.  
Ajitesh Kumar

**For the Respondent** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

As prayed by the Ld. Counsel appearing for the Petitioner, the hearing is deferred to 09.07.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 401**  
**(CAA)-56/ND/2022**

**IN THE MATTER OF:**

**Prem Industries India Ltd.**

... **Applicant/Petitioner**

**Under Section: 230-232**

**Order delivered on 15.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ, HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH, HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Rishabh Jain

**For the Respondent** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

In terms of the order dated 19.03.2024, the Applicants have filed affidavit dated 08.04.2024, clarifying therein that the transferee company has 07 Unsecured Creditors. It was only on account of a clerical error that the number of Creditors shown in the synopsis of the application was mentioned as 02. **Order reserved.**

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**